

ACT No. VIII OF 1884.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 2nd May, 1884.)

An Act to repeal Bengal Regulation XIX of 1810 within the territories administered by the Lieutenant-Governor of the North-Western Provinces.

WHEREAS the provisions of Bengal Regulation XIX of 1810 (*for the due appropriation of the rents and produce of lands granted for the support of mosques, Hindu temples, colleges and other purposes; for the maintenance and repair of bridges, saráts, kattras and other public buildings; and for the custody and disposal of nazúl property or escheats*), are, in so far as they are still in force within the territories administered by the Lieutenant-Governor of the North-Western Provinces, either obsolete or unnecessary, and it is therefore expedient entirely to repeal the Regulation within those territories; It is hereby enacted as follows:—

1. Bengal Regulation XIX of 1810 is hereby repealed within the territories administered by the Lieutenant-Governor of the North-Western Provinces.

Repeal of
Bengal Re-
gulation
XIX of 1810
in the North-
Western
Provinces.